IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 501 OF 2013
(SPECIAL LEAVE PETITION(CRL.)NO.9519 OF 2011)

PURUSHOTTAM MEENA

...APPELLANT

VERSIIS

STATE OF BIHAR & ANR.

... RESPONDENTS

ORDER

- Leave granted.
- 2. Heard learned counsel for the parties to the lis.
- 3. This Court, while issuing notice on 09.01.2012, passed the following order:

"We have heard learned counsel for the petitioner. Issue notice returnable within six weeks. In the meantime, no coercive action shall be taken

against the petitioner."

4. Having perused the records and in view of the peculiar facts and circumstances of the case, we are of the considered opinion that our aforesaid order dated 09.01.2012 be made absolute and is made absolute, with a further direction that the appellant shall abide by the conditions as stipulated under Section 438 of the Criminal Procedure Code, 1973.

The Criminal Appeal is disposed of accordingly.

(H.L. DATTU	
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(JAGDISH SINGH KHEHAR	रेलो धर्मस्ततो ज्यः।

NEW DELHI; MARCH 22, 2013.

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